

Statement

| S. No. | Cheque No. | Dat of issue | Amount | Drawn in favour of |
|--------|----------------|--------------|---------------|--|
| 1. | BC—423063 E | 22-2-78 | Rs. 60,560.50 | M/s. National Agricultural Cooperative Marketing Fed. of India Ltd., Sardhanand Marg, Delhi. |
| 2. | BC—423008 E | 11-2-78 | Rs. 23,898.08 | M/s. Ahmed Comarabhoj, Asaf Ali Road, New Delhi. |
| 2. | BC—423009 F | 11-2-78 | Rs. 26,754.00 | M/s. Haryana Dairy Development Coop-Federation Ltd., Jhandewalan, New Delhi. |
| 4. | OG—710713 F | 19-10-78 | Rs. 64,425.25 | M/s. Hindustan Lever Ltd. |
| 5. | OG—710723 F | 20-10-78 | Rs. 51,984.45 | M/s. Delhi Vanaspati Syndicate |
| 6. | OC—710674 F | 13-10-78 | Rs. 10,500.00 | M/s. Haryana Dairy Development Federation, Ltd. |

आकाशवाणी तथा दूरदर्शन में नियमित नियुक्तियां

469. श्री टी० एस० नेगी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) स्टाफ आर्टिस्टों की श्रेणी में तदर्थ नियुक्तियां कब से चल रही हैं और उनके स्थान पर नियमित नियुक्तियां कब तक कर दी जायेंगी;

(ख) उच्च पदों पर लम्बी अवधि तक तदर्थ नियुक्तियां जारी रखने के क्या कारण हैं; और

(ग) क्या उन्हें नियमित करने की प्रक्रिया में विशिष्ट कारणों से विलम्ब किया गया है और यदि हां, तो उसके क्या कारण हैं ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आशुतोष) (क) से (ग) इस समय स्टाफ आर्टिस्टों की श्रेणी में केवल दो पद अर्थात् उप मुख्य प्रोड्यूसर और रूप मुख्य प्रोड्यूसर (हिन्दी फीचर) के पद हैं जो क्रमशः दिसम्बर, 1973 और जुलाई, 1976 से पदधारियों द्वारा तदर्थ आघार पर भरे गए हैं। पूर्ववर्ती पद के मामले में, यह प्रश्न कि पदधारी द्वारा अपने अध्यावेदन में उल्लिखित कुछ बातों को देखते हुए क्या उनकी नियुक्ति नियमित नियुक्ति मानी

जा सकती है, विचाराधीन है। उत्तरवर्ती पद के मामले में, नियमित नियुक्ति के लिए विभागीय पदोन्नति समिति की बैठक बुलाना प्रोड्यूसरों की प्रवृत्ति सूची को अंतिम रूप दिए जाने तक पेंडिंग है, क्योंकि विभागीय पदोन्नति समिति द्वारा जुलाई, 1978 में किए गए पहले के चयन पर कार्रवाई उस प्रवृत्ति सूची, जिसके आघार पर चयन किया गया था, में पाए गए कतिपय दोषों के कारण नहीं की जा सकी। नियमित नियुक्तियों के लिए अपेक्षित कार्रवाई को शीघ्र मुकम्मल करने के लिए प्रयत्न किए जा रहे हैं।

IAS Officers Posted in States

470. SHRI R. MOHANRANGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a provision for an I.A.S. officer to work for a minimum or maximum period in any State;

(b) if so, the particulars thereof; and

(c) the number and names of IAS officers who served in Tamil Nadu, Andhra Pradesh, Kerala and Karnataka for 10 years or more continuously indicating the reasons for non-compliance with any regulations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). The I.A.S. officers are normally required to serve in the States to which they are allotted. They are however, eligible for deputation to the Centre for a specified period on a tenure basis on the expiry of which they ordinarily revert back to their respective States.

(c) The requisite information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-2784/78].

Special Quota of Cement for Bihar

471. **SHRI ISHWAR CHAUDHRY:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the State of Bihar has demanded any special quota of cement for the repairing of houses damaged by the recent floods; and

(b) if so, the co-operation extended by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). The Government of Bihar has sought an additional allocation of 1 lakh tonnes of cement for flood relief work in addition to their normal allocation. This has been agreed to. This additional allocation will be spread over two quarters at the rate of 80,000 tonnes during the period October-December, 1978 and 40,000 tonnes for the period January-March, 1979.

Annual Plan Allocation for West Bengal for 1978-79

472. **SHRI DINEN BHATTACHARYYA:** Will the Minister of PLANNING be pleased to state:

(a) whether Government are aware of the fact that when the West Bengal State Government is in need of at least Rs. 1000 crores to meet the calamity due to floods, the State's 1978-79 annual plan for Rs. 381 crores is now at stake; and

(b) if so, whether Government are ready to make good the shortfall in the annual plan allocation of West Bengal State Government when it is universally acknowledged, that it is a national calamity?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The Government of West Bengal had presented a Memorandum indicating their assessment of damage and requirement of assistance for relief of natural calamity. They sought an amount of Rs. 349.75 crores by way of budgetary support and Rs. 128.00 crores through institutional finance. In addition, the State Government also sought 2.34 lacs tonnes of foodgrains for distribution as gratuitous relief and 4.56 lacs tonnes of foodgrains for being utilised under the food-for-work scheme. The requirement projected by the State Government for the current year amounts to Rs. 276.23 crores through budgetary support and 103.50 crores through institutional finance.

2. (a) According to the existing policy and arrangements based on the recommendations of the Sixth Finance Commission, the Central Teams which visited the State had made an on-the-spot assessment of the situation and requirement of funds for providing relief to those effected by the floods. The recommendations of the Teams were considered by the High Level Committee headed by a Member of the Planning Commission. On the